SHRI KALYAN ROY: What the second point? I said that how is it that he is the Minister in charge of thermal power stations and the DESU have not paid about Rs. 100 crores to the Coal India. What is the reason for that?

Oral Answers

MR. CHAIRMAN: Why not pay them?

SHRI SHIV SHANKAR: Sir, I may improve upon his information that to Badarpur, the DESU has to pay Rs. 270 crores.

MR. CHAIRMAN: It is much more than what he is saying. So, the question is strengthened. Question No. 102.

SHRI KALYAN ROY: And the reply is zero.

MR. CHAIRMAN: Question No. 102.

Membership of Central Verification of Trade Unions

102. SHRI KALYAN ROY:†

SHRI LADLI MOHAN NIGAM:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether Covernment have carried membership out any verification οf of various Centra Trade Unions in 1981-84 and if so, wha are the results thereof;
- (b) what are the names of the unions which participated in the verification and those which did not participate;
- (c) what were the objections of those which did not participate;
- (d) what steps have been taken to meet those objections; and
- (e) what is the reaction of Government to serious 1 rojects by AITUC and other Central Trade Unions which did not participate in the erification?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEEREN-DRA PATIL): (a) The general verification with 31-12-80 as the date of reckoning has been taken up: the process has not been completed.

- (b) The INTUC, BMS, UTUC, UTUC (LS) TUCC, NFITU, NLO and HMS participated in the verification ATIUC and CITU boycotted the verification.
- (c) The AITUC and CITU had demanded a revision of the existing verification procedure and wanted adoption of the set cret ballot system or any other procedure.
- (d) and (e) In view of the lack of unanimity amongst trade unions despite several meetings called by Government, verification has proceeded in accordance with the procedure as intimated in Government's letter of 6th October 1981.

SHRI KALYAN ROY: Sir, in the back drop of rising industrial conflicts more mandays being lost in the year because of this conflict, the main issues are the collective bargaining agencies. The success of collective bargaining depends on which is that thearfm mht iy or that particular trade union enjoys the confidence of employees whom they are supposed to represent. This is the one issue issue which is plaguing the industrial relations for the last 30 years and because the Government does not find any democratic solution in order to impose the INTUC on the working class two-thirds of the labour disputes are because of their undemocratic procedure. Is it not a fact that in October, 1981 the then Labour Minister, Shri N. D. Tiwari called a meting in order to evolve an agreed formula to find out what can be sed the verification procedure without even done to select the collective bargaining of consultation the minimum courtesy discussion was agency? But before the over or concluded or a consensus arrived at, the Labour Ministry issued a circular for verification, which has been rejected by all the Central trade unions except the INTUC and they further revi-Sir, the major Central trade unions boycotted. And what is now given is the

[†]The question was actually asked on the floor of the House by Shri Kalyan Roy.

Government version of the membership. Now, may I ask the Union Labour Minister that in view of such unanimous opposition by all the leading Central trade union organisations what is he doing? Sir, you know that even the main issue of the Bombay textile strike for one year the issue of collective bargaining agency. It was said that the Government was refusing to understand the basic issue where even the Tatas castigated the entire verification system. I would like to know in view of the appeal and request by the Central trade unions to evolve a common formula to find out the collective bargaining agency instead of the verification in the present form, what steps the Labour Minister has taken to find out a consensus?

SHRI VEERENDRA PATIL: Sir, in order to find out the consensus with regard to the procedure for verification several meetings were taken. The Central trade union organisations were and the Minister had held personally a series of dicussions with these organisations. But unfortunately some organisations were not in favour of the present verification formula and some organisations were demanding secret balot. it is not correct to say that barring the INTUC all other organisations were in favour of secret ballot. Sir if the hon. Member wants to know about the discussions that we had on the 30th January, 1984, the INTUC is against secret ballot, the BMS has said that they have no objection to the verification procedure although they would prefer secret ballot, the HMS have endorsed the view of the INTUC and they wanted one more chance for the production of records. They are also not for secret ballot. The UTUC (LS)....

MR. CHAIRMAN: So far as these abbreviations are concerned, Mr. Minister, they mean nothing to me. Why don't you put them in the expanded form?

SHRI VEERENDRA PATIL: I am sorry, Sir. I will repeat that.

MR. CHAIRMAN: Please explain them.

SHRI VEERENDRA PATIL: Sir, tthe hon. Member wanted to know why Central trade union organisations were not taken into confidence before evolving the procedure that was issued in the Government order dated the 6th 1981. I said, it is not correct to say that the Government before issuing this circular had not taken the views of the Central organisations into consideration. On the other hand, my predecessor had a series of discussions with all the Central trade union organisations and again it is not corect to say that baring the Indian National Trade Union Congress all other organisations, Central trade union organisations, were for secret ballot. So, I was explaining that the Indian National Trade Union Congress was against secret ballot, the Bharatiya Mazdoor Sangh had no objection to the verification procedure, although they said that they would prefer the secret balot. The Hindustan Mazdoor Sangh endorsed the view of the Indian National Trade Union Congress. wanted one more chance for production

The United Trade of records. Congress (Lenin Sarani) suggested tthe adoption of an alternative method for determining the membership strength, as the existing procedure, they said, is defective and secret balot is not suitable. That is why I said that the contention of the hon Member, Shri Kalyan Roy that all other organisations barring the Indian National Trade Union Congress were for secret ballot, is not correct. There is a difference of opinion; there is no unanimity among these trade unions regard to the procedure.

SHRI KALYAN ROY: The statement of the Minister is full of half-truths. Here is a question and answer in this House on 8th July 1982. The question was: Why the trade unions have boycotted the meeting called by the Labour Minister on 15th June, 1982? And the reply by Shri Bhagwat Jha Azad was yes to one of the demands: It was essential to provide for the identification of collective bargaining agent." Now, who is telling the truth. Supply Minister Mr. Azad, or the new Minister Patil? Mr. Patil didn't do

this home-work 'efore he made this kind of wild allegation a the House. Here is a statement and on the Table of the House that all trade u ions, except INTUC including BMS b ycotted this meeting called by the Lab ur Minister only on the issue of verifica ion and the way to find out collective burgaining agency.

My second point is, is it not a fact that two letters were written in January by the Members of the National Campaign committee that AITUC, BMS, CIU TUT UC (LS) felt that this verification procedure confirmed the worst apprehensions -this is the statement I read out; 'I confirms the worst apprehensions voiced by the Central trade-unions regarding the total arbitrary and undemocratic nature of the way of determining the strength of the various trade union centres.' This is the statement dated 13th January 1984. So, in view of this rejection by unions, except INTUC Central trade whom you are trying to impose on the working class 'vhy don't you take fresh initiative to settle the issue because here is a journal Indian' worker' edited by Mr. Bhatt, Me nber of Rajya President of INTUC which has given the verbatim account of what happened at the meeting which he has mentioned, that is 30th January meeting. It states Mr. Chitta Basu was totally opposed to the verification procedure and wanted that there should be a meeting. Similarly, all other Cen't il trade unions, according to INTUC, opposed verification...

MR. CHAIR MAN: You only want that.

SHRI KALYAN ROY: I say some settlement which is acceptable to all the Central trade unions should be reached, and initiative should come from the Minister in view of diametrically opposing versions given by the Labour Minister and INTUCs Indian worker journal, issue February, 1984.

MR. CHAIRMAN: Mr. Minister was any initiatife taken?

SHRI VEERENDRA PATIL: I will explain the position.

SHRI KALYAN ROY: Can he say that AITUC was represented...(Interrup tions)

MR. CHAIRMAN: Wait till he has said something.

SHRI VEERENDRA PATIL: According to procedure once verification is over the preliminary results are communicated by the Chief Labour Commissioner to all the Central trade union organisations and they are invited for a dicsussion if they have any objection. Just now. I have explained the stand taken by different Central trade union organisations at the meeting held by the Chief Labour Commissioner...

SHRI KALYAN ROY: No invitation was extended either to AITUC or CITU. Am I right?

SHRI VEERENDRA PATIL: I am coming to that. This is the stand taken by different Central trade union organisations at the meeting held by the Chief Labour Commission on 30th January, 1984. No, how. Member Mr. Kalyan Roy wants to know why the CITU—that is, Central Indian...

SHRI KALYAN ROY: You should know better.

SHRI VEERENDRA PATIL: All-India Trade Union organisation belongs to Communist Party of India and this CITU belongs to CPM...

SHRI KALYAN ROY: There is no Central trade union organisation affiliated to the Communist Party...(Interrruptions)

SHRI VEERENDRA PATIL: That is my impression that so far as All India Trade Unions Congress is concerned, it is a Wing of the CPI. So far as the CITU is concerned, the Centre of Indian Trade Unions it is a CPI(M) organisation. The hon. Member is contradicting it. But this is my information.

These two organisation have not been invited by the Chief Labour Commissioner because these two organisations have boycotted. They have not submitted their

claims. They did not co-operate. According to the procedure that was followed and given to tthe Chief Labour Commissioner, whoever, whichever central organisation had boycotted the verification, they are not to be invited. And whatever has been compiled with regard to the other trade union organisations, is not to be given to these organisations which had boycotted. Since they have boycotted the verification, they have not been invited.

MR. CHAIRMAN: Mr. Nigam (Inter-ruptions)

SHRI KALYAN ROY: Sir, he has not replied to my question (Interruptions) I have asked what steps the Government of India is taking to find out a comon formula . . . (Interruptions) He has not replied to that I am only telling what you have asked him positively. The Minister has not cared to reply to this.

MR. CHAIRMAN: He has replied that there are many who are boycotting, who are not comming. How can you have unanimity if there is no representation?

(Interruptions)

SHRI KALYAN ROY: It is a question of principle. The question is whether they will discuss with the central trade unions to find out a common principle? The reply has not come for this.

MR. CHAIRMAN: Let us hear Mr. Nigam. He may throw some light on this.

श्री लाडली मोहन निगम : सभापति महोदय, रोशनी तो उसको दिखाई जाय जिस को ग्रन्धकार से निकालने की जरूरत है। मझे ऐसा लगता है कि सरकार की नीति यह है कि जिस तरह से, येन केन-प्रकारेण सता में बने रही इस के जितने भी ग्रायाम है उन पर कब्जा रखो। ग्रच्छा होता ग्रगर मंत्री जी यह बताने की स्थिति में होते कि हिन्द्स्तान में पिछले तीन वर्षों में जितनी हडताले हुई हैं उनमें रिकागनीशन क्या मान्यता की धारा नहीं थी । मान्यता सिंब री मख्य मृद्दा बन गया है श्राज

मजदूर ग्रान्दोलन का । ग्रसल मामला यह है कि जिन की मजदूरी का मान्यता नहीं है, सरकार को ग्राँर मालिक को मान्यता मिल जाते. है, श्राप समझ सकते है कि क्या नहीं कर सकते तो एक चोज बुनियादी है कि अगर आप का प्रजातंत्र में विश्वास है तो ग्राप चुनाव का पद्धति क्यों नहीं इस्तेमाल करते। ग्राप उस की ग्रवधि दो वर्ष कर दो. तीन वर्ष कर दो। इसके न करने से खतरा हो गया है कि एक ही कारखाने में दस-पाच यूनियन बन जाते। ग्रार ग्रापस को राइवलर में, झगडे में देश का नुबसान होता है। मुझे लगता है कि इन की देश के नकसान से मतलब नही है। तो क्या चुनाव 🕏 पद्धति ग्रपनाने का संकल्प करेंगे। दूसरे वेरी फिकेशन को बात आप बार बार करते है, कान करना है वेरी फिकेशन--श्राप का ही नियुवत श्रादमी करता है? जोइन्ट वेराफिकेशन होता है क्या ?

श्रो सभापति : लेवर कमिश्नर वारता होगा ।

श्री लाडली मोहन निगम : नहीं--वह लिस्ट ले लेता है, वह जाकर संधे करता है। जितने लोगों ने दावे किये हैं उन सब के नाम ले कर वेरीफिकेशन करता है। श्रीर श्रगर मान लीजिए गलत वेरीफिकेशन हुआ है तो उस को ठीक करने का तरीका क्या है। अगर मेरा नाम गलत इन्दराज हो गया तो कहीं न कहीं ग्रदालत में जा सकूं। कोई ग्रदालत नहीं । लेवर कोर्ट में नहीं जा सकते, लेबर ट्रिब्यूनल में नहीं जा सकते । कोई कहं कि मेरा नाम गलतो से जगह लिखा हम्रा है, वेरीफिकेशन म्राप करते हो, जो चाहोगे करोगे, तरह चाहोगे करोगे । त्राप की ग्रपील भी नहीं । मैं इस बास्ते गम्भीरता से

चाहत हं कि एक ही कारखाने में बहुत सो युनियनों का बनाना तभी रोका जा सकता है जब मान्यता। का प्रश्न हल हा जाये ग्रीर मान्यत के प्रक्त का एवं हो हल है, बोट के जरिये येह तय हो सकता है। यह भी ग्राप ने मान लिया है कि हम चाहें न चाहें कहीं न कहीं कुछ हो जाता है. सालों चलता है। बम्बई में एक हड़ताल हुई है दस वर्ष को हिन्द्रस्तान का सूता कपड़ा उद्योग पोछे चला गया है । यह भी मैं कहं कि हिन्दुस्तान में आज जो सरकारो उद्योग है उन में जो असंतीष बन गया है उस का क्या निराकरण श्राप के पास है। मेरे दो प्रश्न है। एक तो आप चुनाव की पद्धति को मानने को तैयार है या नहीं? उस में समय वा ग्रवधि ग्राप चाहे कितनों हो बना दोज्ए--दो वर्ष, तीन वर्ष, जो भो चाहें और दूसरे वेराफिकेशन के लिये अदालत वा दरवाजा खोलने की छूट ग्राप देते हैं या नहीं ?

SHRI VEERENDRA PATIL: far as secret ballot is concerned, I want to make the position of the Government of India clear that we have no objection to secret ballot provided all the Central trade unions agree. If there is no unanimity among the Central trade union organisations...(nterruptions) Ι have made it clear that it is only the Indian National Trade Union Congress which is against secret ballot but some other Central trade union organisations, who have nothing to do with the Indian National Trade Union ('ongress are also against this. Unfortunately . . .

SHRI SURESH KALMADI: What is the Government's stand on this? We would like to know that.

SHRI VEERENDRA PATIL: They must allow m, to have my say.

SHRI KALYAN ROY: Do you allow workers to have their say?

MR. CHAIRMAN: Probably, the second question is better and is more pertinent whether there is any machinery of court which can resolve this.

SHRI VEERENDRA PATIL: I am coming to that, I will cover all the questions that have been put by the hon. Member.

I said that so far as secret ballot is concerned, it is for the Central trade union organisations to sit together, discuss and thrash out a solution. Whatever unanimous solution is there from all the Central trade union organisations, Government is prepared to accept that solution without any hesitation.

Now, Sir, hon. Mr. Roy and Mr. Ladli Mohan Nigam said that strikes are on the increase because this identification is not being followed. I may tell the hon. Members that strikes are on the increase because the trade union organisations on the one side and the management on the other are not observing the code of discipline evolved by them, by their organisation Indian Labour Conference in the year 1958, more by breach than by observing it.

Both are going contrary to the code of discipline that has been evolved by them, that is why strikes have increased. Therefore, it is better if both the management and the unions strictly adhered to the code of discipline that has been evolved by themselves. Then there won't be any trouble in the country.

श्री लाडली मोहन निगम : यही तो मैं कह रहा हूं कि जो रिक्गनाइज यूनियन नहीं होती उन से समझीता होता है। इसीलिये झगडा होता है।

MR. CHAIRMAN: They say, you use the wrong unions.

SHRI VEERENDRA PATIL: There is no question of our using the wrong unions. It is the management and the unions who discuss or fight among themselves. That is the difficulty that they do not follow the code of discipline.

SHRI KALYAN ROY: You have taken away the right to vote of the workers. It is shame on you.

SHRI LAXMI NARAIN: Mr. Kalyan Roy or Mr. Nigam cannot dictate the Union Labour Minister. Trade unions cannot be dictated by Mr. Kalyan Roy or by Mr. Nigam. There is some ethic, some code of discipline which is to be followed. I want a supplementary on this.

SHRI VEERENDRA PATIL: They are not allowing me to complete. They must allow me to complete the reply.

MR. CHAIRMAN: They are giving us an example of their unanimity. (Interruptions).

SHRI LAXMI NARAIN: They want to dictate. They are not allowing the Minister to speak. They do not know how to maintain the decorum of the House.

SHRI DINESH GOSWAMI: The quarrel has come. Will it be followed by strike?

SHRI LAXMI NARAIN: Is any Member at liberty to interrupt the Minister? If they have a right to say, the Minister has also the right to say. (Interruptions).

SHRI KALYAN ROY: They have the right to choose their own representatives by secret ballot. (Interruptions)

SHRI VEERENDRA PATIL: Sir. please allow me to complete my reply.

(Interruptions)

SHRI LAXMI NARAIN: You cannot be allowed to dictate the trade union movement. There are workers who can dictate the trade union movement. Certain hon. Members have taken upon themselves to dictate the movement. They cannot be allowed to do so.

(Interruptions)

SHRI ARABINDA GHOSH; You stop him, Sir,

SHRI LAXMI NARAIN: Sir, certain Members are playing to the gallery.

श्री समापति : अब आपने आपस में सब झगड़ा तय कर लिया तो जरा मिनिस्टर साहब को सुन लोजिए।

shri veerendra patil: So far as the procedure that is being adopted for verification of membership is concerned, I want to tell the hon. Member Mr. Roy, that we are following the procedure that was evolved by all the central trade union organisations in the Indian Labour Conference held at Nainital in May 1958. That is the procedure we are following by and large.

Now the question is whether this procedure is fair or not. The procedure is that the Chief Labour Commissioner asks all central trade union organisations to send their claimed membership to them. Once these lists are received, then the Labour Commissioner Chief the membership lists received from a particular organisation to other organisations. The organisations receive the memberships claimed by another organisation and if they have any objection, they have to send their objections. After receiving the objections and after verifying the membership that is received from all the central trade union organisations

SHRI KALYAN ROY: Who does the verification?

SHRI VEERENDRA PATIL: ... the Chief Labour Commissioner supplies the provisional verification results to all the central trade union organisations. Then he will call for objections, if any. If there are any objections, then a committee is constituted consisting of representatives of all the organisations and it is for that committee to consider. If that committee fails to come to any understanding, then the matter is referred to the Ministry. And in the Ministry we refer it to either a tribunal or an independent body and whatever decision is given by the tribunal or independent body

is accepted both by the Ministry-by the Chief Labour Commissioner-and by all the centre trade union organisations. This is the fair procedure that is being followed and this is the procedure evolved by the central trade union organisations.

SHRI KALYAN ROY: It is the officers who go about verifying.

SHRI SUKOMAL SEN: The hon. Minister has sta ed that National Labour Commission evolved the procedure verification of he membership of trade unions. I would like to know from the Hon, Minister what the actual recommendation was. Was it not the recommendation that verification should an impartial and independent body and not by the Labour Department? What the Government has done is to do verification through the machinery of the Labour Departm :n:? The central trade union organisations have raised the objection that the verification of membership has not be in done impartially and that they have snown partiality in regard to this verification. So my question is: why has the Government deviated from the specific recommendation National Labour Commission that it should be done through an independent

Secondly, in view of thised by AIT JC, CITU the objection and other trade unions against verification I would like to know whether the Government, in order to find a consensus, will just suspend or keep the outcome of the verification pending for the time being and convene a separate meeting of central trade union organisations so as to find out a consensus? This is my question to the hon. Minister.

SHRI VEERENDRA PATIL: Ίt not correct to say that in the National Labour Commission that was held in 1959, the verification question was given to an independent body. The verification has to be done by the Chief it is being Commissioner. Even now done by the Chief Labour Commissioner. the Government and the decision of

taken after consulting the central union organisations in 1959 was also to verification work to entrust this whole the Chief Labour Commissioner and that procedure has been followed.

If the hon. Member is interested to know that, I am prepared to place a copy of that on the Table of the Sabha.

MR. CHAIRMAN: Mr. Lakhan Singh.

SHRI LAXMI NARAIN: Sir, I am not Lakhan Singh; I am Laxmi Narain. ... (Interruption) Lakhan Singh is somebody else.

AN HON. MEMBER: You look like him . . . (Interruptions)

SHRI LAXMI NARAIN: Sir, I want to know from the hon. Minister whether it is a fact that in the National Labour Conference held in 1958, al national leaders of central organisations like Mr. S. A. Dange were present and a code of discipline was unanimously evolved. In that code of discipline the procedure for verification of membership was also prescribed. I want to know whether it is also a fact that since then no unanimous decision has been taken so far to change, revise or modify that procedure of veril fication of membership and the verification going on at present is strictly being conducted as per the code of discipline agreed to by the national leaders and the national employers and the Government of India.... (nterruptions)

SHRI VEERENDRA PATIL: Sir. have already said that the Government is following the procedure that was evolved by the Indian Labour Conference in 1958 and, in the Indian Labour Conference at that time, all the central trade union organisations were there and more so in the case of the CPI; their organisation was also represented. There were only four central *rade union organisations at that time and all the four central unanimously trade union organisations decided upon this procedure are following more or less.

MR. CHAIRMAN. Last question. Mr. Dhabe . . . (Interruptions)

SHRI KALYAN ROY: How many times will you refer to 1958? How many times you have changed your political affiliation?

(Interruptions)

SHRI LAXMI NARAIN: Sir, the last part of my question is not replied. The last part of my question is whether that decision has not yet been modified, altered or changed unanimously.

(Interruptions)

SHRI SHRIDHAR WASUDEO DHABE: That was already replied.

Mr. Chairman, Sir, the point which the hon. Minister is making about unanimity of consent of the trade unions is not a philosophy or principle which this Government follows. Whenever it suits heir convenience, they say, consent. Whenever it does not suit them, they say, we do not consult. The Essential Services Act—the Maintenance Prevention Strikes Act-was brought here without consulting a single trade union including the INTUC. The difficulty with Government is that they have not got a rational labour policy in this The 1958 decision is too old a story. At that time it was just the beginning-I agree with that-of the idea that they would at least have some recognised union, some representative union, so that work could begin. It was the first step in collective bargaining. But in this question was reviewed by the Government by appointing a National Labour Commission on the advice of the Supreme Court, and Justice Gajendragadkar was the Chairman. That Commission, after examining all evidence—on Ramanujam both Mr. Dange and Mr. were members-had recommended Industrial Relations there should be an independent machinery Commission—an of the Government-because of the fear that the trade unions which were opposed to the Government may not get justice at their hands. That fear was dispelled by the National Labour Commission and it had suggested a statutory recognition machinery or, what is called, an Industrial Relations Commission presided over by a

retired or sitting High Court Judge which should give the decision as to should be a recognised union. Three States—Gujarat, Madhya Pradesh Maharashtra-already have a law of recognition where one union is recognised. It may be defective in many including verification, but that has certainly given the result that there is one recognised union in one industry. All over the world, in democratic countries, under the law when there is multiplicity of unions, one union is recognised and ballot is accepted as a principle universally. Even when Mr. Anjaiah when he was the Chief Minister, Andhra Pradesh adopted, secret ballot for recognition of unions-I was told, and I want to know from the hon. Minister whether it was so.

May I know from the Minister whether it is not a fact that there is manipulation of membership and it is not possible to verify? There is no set verification. Who would expect two lakh members verify? The union and the industry get a chance for manipulation of membership. I am asking my question. Are you really interested to have a statutory collective bargaining agent? What happened in the coal industry? Kindly ask Mr. Shankar, Energy Minister. Is there one recognized union there? He had to call six unions and two groups of There is no principle accepted by Government. I would request the Minister, in all fairness to accept ballot and provide for one statutory recognized union, as accepted by the Gajendragadkar Labour Commission. When we have a stautory union and one single bargaining agent representing the entire working class, industrial peace and production can be improved. Multiplicity of unions is the direct result of the lopsided policy of the Labour Ministry. They do not want one single union because it does help them politically. Therefore, may I know from the Minister whether there is any proposal to have statutory recognition of a union under the amended Industrial Disputes Act, or by bringing about a collective bargaining law, whether the principle of one union would accepted? In all fairness, ballot will be accepted.

SHRI VEEREN DRA PATIL: Sir the problems posed by the hon. Member, Mr. Dhabe, I agree, were considered by the National Labour Commission which recommended contitution of an independent body like at: Industrial Relations Commission (IRC). These problems were considered by the tripartite mittee which was convened in the month of September 1982, and that committee, in turn, constituted another committee under the chairmanship of Mr. Sanat Mehta. The Sana Mehta Committee has made a lot of re ommendations and they are being processed. One of the recommendations is about the procedure verification. That is under consideration. We have not taken any final decision. Another major recommendation is that of appointing an independent body for all these purposes, for disputes, verification and then certification and all that, like an Industria Relations Commission. That is also under consideration. terruptions) But may tell it for the information of the hon. Member that I personally feel that an Industrial Relations Commission headed by either a High Court Judge or a Supreme Court Judge, retired or sitting, is an ideal situation. But, unfortunately, several Governments are not agreeing; and the West Bengal Government is one of them. It is not agreeing to the proposal for an Industrial Relations Commission. (Interruptions) Shut up.

AN HON. MIMBER: Shame.

SHRI VEERE IDRA PATIL: Sir, that is why we wanted to take most of the State Governments, if not all the State Governments, into confidence before we took a final decision. As I have already stated, these are all very important questions; and there are various suggestions which we have received from these committees, and they are under active consideration.

SHRI SHRIDHAR WASUDEO DHABE: My question was about a single union law. Will it come up;

SHRI VEERENDRA PATIL: That is one of the recommendations.

MR. CHAIRMAN: Mr. Dhabe, nothing concrete has resulted so far. They are considering and considering and considering.

श्री जगदीश प्रसाद माथुर : मंत्री महोदय ने सनत कमेटो को बात की है (व्यवधान) . .इंटक को छोड़कर सब ने उसका वायकाट किया था (व्यवधान)

MR. CHAIRMAN: That is all right. Question No. 103 and 104 Hon. Members absent.

*103. [The questioner (Shri Amarpro-sad Chakraborty) was absent. For answer vide cols. 32—40....infra.]

*104. [The questioner (Shri B. C. Pattanayak) was absent. Far answer vide col. 39-40.....infra.]

Licence to M|s. Warner Hindustan for manufacture of bulk drugs

*105. SHRI MIRZA IRSHADBAIG AIYUBBAIG:†

> SHRI VITHALRAO MADHAV-RAO JADHAV:

Will the Minister of CHEMICALS
AND FERTILIZERS be pleased to state:

- (a) what are the bulk drugs, drug intermediates and formulations for which M/s. Warner Hindustan are licensed:
- (b) whether there is any provision for treating drug intermediates at par with bulk drugs for the purpose of ratio parameters in the New Drug Policy;
- (c) if not, how clearance was given to this company for treating the drugs intermediates at par with bulk drugs; and
- (d) what is the definition of 'drug intermediates'?

THE MINISTER OF CHEMICALS
AND FERTILIZERS (SHRI VASANT
SATHE): (a) to (d) Statement is laid
on the Table of the House.

Statement

(a) M/s. Warner Hindustan hold an industrial licence dated 14th December,

†The question was actually asked on the floor of the House by Shri Mirzz Irshadbaig Aiyubbaig.